

Serial No. of Order	Date of Order	Order with Signature	
7	12.8.96	<p>Counter in this case has already been filed by the respondents. Shri Y. Subramanyam, learned counsel for the applicants states that the grievances of the applicant have been met and therefore he wants to withdraw this petition. The petition is treated as withdrawn and for technical purpose it is treated as dismissed. Shri Ashok Mohanty, learned counsel for the respondents is present and heard.</p> <p><i>Handwritten signature</i> MEMBER (ADMINISTRATIVE)</p>	<p>Counter not filed. For further orders. <i>File</i> 11/7 12 emk</p> <p>Counter not filed. For further orders. <i>File</i> 9/8 12 emk</p> <p>A copy of the order No. 7 dt. 12-8-96 may be given to the counsels for both sides. <i>File</i> 16/8 S. O. 16/8</p> <p>Received at order dt 12-8-96 on behalf of Mr A Mohan Syc Sadrmanipani 19-8-96</p> <p>A copy of the order dt 12-8-96 sent to the applicant by post as he has crossed not received the same. <i>File</i> 25/8 S-O.</p>